

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 410 of 96

Date of order : 20.6.2002

Present : Hon'ble Mr.L.R.K.Prasad, Administrative Member

Hon'ble Ms.Meera Chibber, Judicial Member

KRISHNA PADA DE

VS

UNION OF INDIA & ORS.

For the applicant : Mr.R.K.De, counsel

For the respondents: Mr.M.S.Banerjee, counsel

O R D E R

L.R.K.Prasad, A.M.

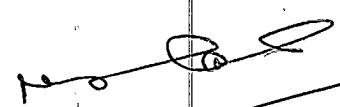
(Both) sides are present. The 1d. counsel for the respondents stated that the reliefs sought for by the applicant have already been granted and as such this OA has become infructuous. In this regard he has submitted today relevant orders No.713 of 2000-2001 dated 12.9.2000 and No.319 of 2000-2001 dated 30.5.2000. These orders be placed in file.

2. Mr.De, 1d. counsel for the applicant states that he has not received any instruction from his client for a long time, however, he has seen those orders.

3. In view of the above position this OA has become infructuous and as such it is disposed of accordingly. No order as to costs.


MEMBER (J)

in


MEMBER (A)